

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.222
Appeal/24(AHM)2021

Proceedings under Section 58(3) & 59 Co.Act,2013

IN THE MATTER OF:

Tirupati Fin-Lease Ltd

.....Applicant

V/s

State Bank of India & Ors

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajiv Chawla, Advocate for

: Mr. Arjun Sheth, Advocate

For the Respondent :

ORDER

This appeal has been restored by this Tribunal vide order dated 05.02.2024, passed in restoration application No. 3 of 2023.

It is seen from the records that in the restoration application, initially notices were issued to all the respondent Nos. 1 to 30, and through ordinary service, but nobody appeared for the respondents. Therefore, the respondents were served through substitution mode publication. Thereafter, only respondent Nos. 1 and 4 appeared in the restoration application. Hence, the rest of the respondents were proceeded **ex-parte**.

Therefore, let notice through ordinary as well as through publication be issued to the Respondent Nos. 1 to 30 by the Registry, returnable by next date. The Applicant is directed to collect the notice from the Registry within three days and serve through ordinary service as well as through publication in two newspapers one in English and one in Vernacular Language within seven days and file proof of ordinary service and publication notice with affidavit before next date

The Respondents may file reply, if any, within seven days from the date of service/publication of notice. Rejoinder, if any, be filed with seven days thereafter

Re-list for hearing on 18.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)